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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Dt. of Decision : 1-10-91.

O.A.No.76/95.

.. Applicant.

T.Narasimha Murthy

vs

1. The Divl.Rly.Manager,
SC Rly, Vijayawada-1.

.. Respondent.

Counsel for the applicant
Counsel for the respondent

: Mr.V.S.R.Murthy

... V.Rajeswara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI RSRANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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D

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

None for the applicant. Heard Mr. V. Rajeswara Rao, learned counsel for the respondents. As this OA was filed in the year 1995 we do not propose to adjourn this OA. The OA is disposed of under Rule 15(1) of the CAT (Procedure) ^{rules} 1987.

2. The applicant served in South Central Railway from 13-07-62 to 31-10-92 and retired as Assistant Station Master on 31-10-92. He received memorandum No. B/P500/AA/92 dated 9-6-92 (Page-6 to the OA) stating that the revised annual increments had been already sanctioned ~~increments~~ since 1-2-75 to 1-2-92. It is stated that the applicant made several representations to the respondents to pay ~~-----~~ in the said memorandum along with the amount of enhanced D.A. correspondingly besides Productivity Linked Bonus from 1-4-92 to 31-10-94. But he submits that no reply has been given to him.

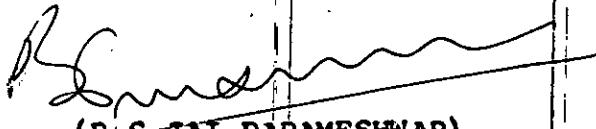
3. This OA is filed praying for a direction to the respondents to pay the difference of annual increments ^{as} contained in the memorandum of respondents dated 9-6-92 along with the amount of enhanced D.A. correspondingly besides Productivity Linked Bonus from 1-4-92 to 31-10-94 and to enhance ^{the} pension correspondingly.

4. A reply has been filed in this OA. In the reply the respondents submit that the applicant had been paid difference of annual increments and Productivity Linked Bonus as prayed for in this OA. They have also given the details of payment of difference in Para 2(A) and (B) of the reply. It is stated in para 2 (c) that the revision of pension has been effected taking the higher rate of pay into account at the time of retirement as ^{Hande} such. But the revision of pension does not require any review.

Jc

In view of that the respondents submit that the grievance of
the applicant has been fully ~~complied~~ ^{addressed} with and hence the OA
is liable only to be dismissed.

5. No rejoinder has been filed in this OA. The
respondents have given the full details in regard to the payment
of differences in accordance with the memorandum dated 9-6-92.
If the applicant is not happy with that reply or suspects
the incorrectness in thereply he should have asked authorities
to verify the details. As no rejoinder is filed, the
applicant is satisfied with the reply and hence he was also not
present to-day while the OA was taken up for hearing. In that
view the OA is dismissed. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 01st Oct. 1997.
(Dictated in the Open Court)

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D.R.J

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65.76/95

1. The Divisional Railway Manager, South Central Railway, Vijayawada - 001.
2. One copy to Mr. V.S.R.Murthy, Advocate, CAT., Hyd.
3. One copy to Mr.V. Rajeswar Rao, Addl.CGSC., AT., Hyd.
4. One copy to D.R.(A), CAT., Hyd.
5. One duplicate copy.

srr

92/10/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN - M/A

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 11/10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
C.A.NO. 76/95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

